

bhoy Kumar Sinha ivil Court & Collectariate, Patna

Affidavit to be harmshed by the candidate alongwith Nomination

Before the Returning Officer ASSEMBLY From BIHARL GAMJ Constituency (Name of the Constituency)

MIRANIAN KUMAR

LATE MANESHWAR MENTA Aged ST ... years, resident of VILL+P.D. MADE Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by JANTA DAL (UNITED) political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

	31. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
	1.	Self	DEFPM6329E	YES	405200=0
/	2.	Spouse-	EDTPK9696	YES	405100=0
	3.	Dependent 1	×	×	×
	4.	Dependent 2	X ·	. *	
	5.	Dependent 3	*	×	*

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SL. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	×
(b)	Name of the court, Case No. and Date of order taking cognizance :	×
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	×

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	× ×
(b)	Name of the Court(s). Case No. and Date(s) of order(s) .	×
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(5) That I give heiern below the details of the assets (movable and in movable etc.) of myseli, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed
companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	219,9448	93,976=46			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits irreluding saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	3,59 000		· ×	*	*
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	×	*	*	×	*
(iv)		×	×	×	*	*
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	×	×	×	×	*
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	3,60,000f	630,000	×	×	×
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	6,50,0001-	900 000 F	, ×	×	×

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GOVERNMENT OF BIHAR e-Court Fee

DATE & TIME :

NAMES OF THE ACC/ REGISTERED USER :

LOCATION :

NAME OF LITIGANT :

e-COURT RECEIPT NO :

e-COURT FEE AMOUNT :

31-JAN-2020 15:14:24

BIHAR SHOIL PATNA

HIGH COURT PATNA

NIRANJAN KUMAR MEHTA

BRCT3102A2014P249

t 100

(Rupees One Hundred Only)



BRCT3102A2014P249

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Cvi	Any other assets such as value of	
1	† (Claims/interest	
(ix,	Cross Total value	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land - Location(s) Survey number(s)	lovigates	3-acess 60-Dismil 197 Khato	1881gated		×.
	Area (Total measurement in acres)	13-acers	17+ KAGE		×.	×
	·Whether inherited property (Yes or NO)	yes	NO	NO	×	×
	Date of purchase in case of self acquired property	Paternal	28.06.84	29.52.05	*	*
	Cost of Land (in case of purchase)at the time of purchase	×	15000}	19100d	*	×
	Any Investment on the land by way of development, construction etc.	×	*	×	*	*
	Approximate Current market value	17000000	50,00,000	2200,000	*	×
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Garden-30		×	×	*
	Area (Total measurement in sq. ft.)	03- acers	* 00		*	×
	Whether inherited property (Yes or NO)	yes	×	x	х.	×
	Date of purchase in case of self acquired property	×	×	×	×	*
In	Cost of Land (in case of purchase) at the time of purchase	×	×	*	×	*
	Any Investment on the land by way of development, construction etc.	*	×	×	×	*
	Approximate Current market value	1,75,000	· K	×	×	×
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	*	×	*	*	×
1	Built up Area (Total measurement in sq. ft.)	*	×	×	*	*

	V. wher inherited property	1				
	(' es or NO) Dec of purchase in case of seri				NORTH TOL	The same
	activired property				1631	
	C vst of property (in case of prechase) at the time of prechase				1	TANK T
	Any Investment on the property by way of development, construction etc.	and many	E Harm	1		
	A pproximate Current market value	6474	511		-	1
(iv)	Residential Buildings (including apartments,)	Buil- 8 Rpor	9	-	+	
	-Location(s) - Survey number(s)	Kle +4-03				
	Area (Total measurement in sq. ft.)	40005484	elic logen	ASA .	1 663400	
	Built up Area (Total measurement in sq. ft.)	36			1.4	173330
	Whether inherited property (Yes or NO)	yes		*		
	Date of purchase in case of self acquired property			2.		
	Cost of property (in case of purchase) at the time of purchase	2.5 ecol-2.2.e	9.5 \200 au	0.51		
	Any Investment on the land by way of development, construction etc.	2		parents .	2	
	Approximate Current market value	1,550001	(43) to	.63		- 1
v)	Others (such as interest in property)					
(vi)	Total of Current Market Value of (i) to (v) above	195,000			may may	

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	*	*	281	×	*
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	KU		*	*	*

Advocate Lagarman As

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	Ally other liability					
	Grand total of liabilities	+				
(ii)	Government Dues: Dues to departments dealing with government accommodation					
111	Dues to departments dealing with supply of water	500/- box month	PH.JLKS			
	Dues to departments dealing with supply of electricity	25001- per	22001- Des Monte	250 - per monts	3751- ber month	×
1	Dues to departments dealing with supply of telephones/mobiles	×	×	×	×	×
	Dues to departments dealing with government transport (including aircrafts and inclicopters)	*	×	*	*	×
	Income Tax Dues	×	×	×	×	*
	Wealth Tax Dues	y	*	×	×	
1	Service Tax Dues	×	×	×	×	X
	Municipal /Property Tax Dues	2,000-	500	315	*	X
	Sales Tax Dues	×	× .	× ×	×	×
	Any other dues	×	*	*	~	*
1	Grand total of all Govt. dues	2600/-	500-	315	×	×

(7) Details of profession or occupation:

a. Self. Social Service & farming
b. Spouse H. Ruse wife & Social Service

(8) My educational qualification is as under:

(8) My educational qualification is as under:

Matriculation _ B.S. E. B fatona | Inter + Gradution . L. N. M. V. Day

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

	Name of the candidate	Sh./Smt./Kum. Nzoanjan Kumar Mehta
	Full postal address	At + P.D - Madhuhan Via Balan
	Number and Name of the constituency and state	At + P.O - Madhuban Via-Belon DIH - Madhebyrg' 17 - Behanganj
\mathbf{R}	Name of the Political party which set up the candidate (otherwise write 'Independent')	. (10-(u)
4-	(a) Number of cases in which conviction order	×

svocate Tapanmaty Assard

4 (a) Number of passed (other

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(c) Total number of Pending cases where the court (s) have taken cognizance 5. PAN of Year for which last Letel Income Stenen Income Tax Return filed (a) Candidate Ves (b) Spouse: (c) Dependents 6. Details of Assets and Liabilities in rupees Description Spouse Dependent-II Dependent-III Dependent-III A. Moveable 24,50,000 130000 Asset (Total value) B. Immovable. 1,79 000 415000 2239000) Asset Purchase Price and (i) Development Cost of Immovable Property (Total Value) Approximate Current do Market Price of do dn × × Asset (Total Value) Liabilities (i) Government × dues (Total) × (ii) Loans from Bank. Financial Institutions and × × X others (Total) Highest educational qualification: education - L.N.M.U.D arbhanga (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

VERIFICATION

17/7 Enren 61 701/2020

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (h) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

.....this the who have identified by a dangth Advocate, Sciemnty affirmed & declared the same before me. HOTARY PUBLIC PATE Govt of India

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit snould be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neath.

NOTARY SIN NO. 13406 SIN NO. 1

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Sign. of Adve